## SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 1399/2025 [Arising out of impugned final judgment and order dated 09-01-2025 in WPC No. 152/2025 passed by the High Court of Chhatisgarh at Bilaspur]

RAMESH BAGHEL Petitioner(s)

**VERSUS** 

STATE OF CHHATTISGARH & ORS.

Respondent(s)

IA No. 12689/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 12695/2025 - EXEMPTION FROM FILING O.T.

Date: 22-01-2025 This matter was called on for hearing today.

CORAM : HON'BLE MRS. JUSTICE B.V. NAGARATHNA

HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) Mr. Colin Gonsalves, Sr. Adv.

Mr. Umesh Kumar, Adv. Mr. Satya Mitra, AOR

For Respondent(s) Mr. Tushar Mehta, Solicitor General

Mr. Praffull Bharat, Advocate General

Mr. Avdhesh Singh, A.A.G.

Mrs. Prerna Dhall, Adv.

Ms. Karishma Rajput, Adv.

Mr. Gopinath Mr, Adv.

Mr. Prashant Singh, AOR

Mr. K M Nataraj, Sr. Adv.

Mr. Vinay Navre, Sr. Adv.

Mr. Kaustubh Shukla, AOR

Mr. Rohit Sharma, Adv.

Ms. Pushpanjali Singh, Adv.

UPON hearing the counsel the Court made the following ORDER

have heard learned senior counsel for petitioner, learned Solicitor General of India along with learned Advocate General for the respondent(s)/State Of Chhattisgarh and learned senior counsel for respondent no.9.

Order reserved.

(NEETU SACHDEVA) ASTT. REGISTRAR-cum-PS

(DIVYA BABBAR) COURT MASTER (NSH)